

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189 /ND/2017

In the matter of :

State Bank of India

.. PETITIONER

Vs.

Namdhari International (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 09.7.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Mr. Anant A. Pangi, Advocate  
for the Liquidator

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the Liquidator is present and represents that Application has been moved subsequent to the Order of liquidation passed on 13.3.2019 by this Tribunal seeking leave of this Tribunal to appeal against the order passed on 30.11.2018 by Special Judge for MPID at Mumbai. Ld. Counsel for the Liquidator represents that in a similar matter, the Hon'ble MPID had passed the an Order contrary to its own Judgment passed in the case of Roofit Industries Ltd vs. State of Maharashtra , MPID Spl. Case No. 34 of 2004, Order dated 18.8.2017 wherein it had directed to hand over the custody and charge of the properties to the Resolution Professional and based on the said order, it is represented by Ld. Counsel for the Liquidator that it is appropriate that an appeal be filed against the order dated 30.11.2018. Let a copy of the said order in Roofit Industries Ltd vs. State of Maharashtra be made available before this Tribunal within a week from today.

Post the matter on 22.7.2019.

-Sd-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

-Sd-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit